

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 19/06/2017 AT 02.30 PM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/38 & 39/ (IB)/2017
NAME OF THE PETITIONER(S) : R. VISHAL DEV & ANOTHER
NAME OF THE RESPONDENT(S) : AARTHIK PROPERTIES LTD
UNDER SECTION : 433(e) (f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

①	S. Saravanan Representing Mr. V. Vijayshankar for petitioner	Advocate	of no of no 19/6/17.
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ORDER

Counsel for petitioner present. During the last hearing, the Registry is directed to issue notice to the Respondent. However, the service on respondent has not been effected. Counsel for petitioner is directed to issue private notice to the respondent together with a copy of petition and other relevant papers. He is directed to file proof of sending and effecting service on respondent by way of an affidavit on the next date of hearing. Counsel for petitioner is directed to file an affidavit and bank certificate required under Section 9(3)(b)(c) of I&B Code, 2016, within seven days. Put up on 06.07.2017 at 02.30 P.M.

S. Vijayaraghavan.
(S.VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

(CH. MOHD. SHARIEF TARIQ)
(MEMBER (JUDICIAL))